

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

(T.A. No. 4 of 1996)
M.A. No.17 of 2000

Date of order: 27.01.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G. S. Maingi, Administrative Member

SWAPAN KUMAR CHAKRABORTY

VS

UNION OF INDIA & ORS.

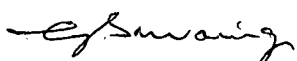
For the Applicant : Mr. G. Chowdhury, counsel

For the Respondents : Mrs. K. Banerjee, counsel

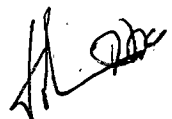
O R D E R

Heard the learned advocates of both sides over an application filed by the applicant for restoration of the transferred application after setting aside the order of dismissal passed on 8.12.1999.

2. We have considered the submissions and perused the records and we find that there is a sufficient ground for restoration of the T.A. Accordingly, the original order of dismissal dated 8.12.99 is hereby set aside and the transferred application bearing No. 4/96 arising out of C.R. 12585-W/83 is restored to its original file and number and fixed for hearing on 2.6.2000. M.A. is disposed of accordingly.



MEMBER (A)



MEMBER (J)